

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No.M.A.338 of 1996  
(O.A.841 of 1996)

Date of Order : 29.11.1996

Present : Hon'ble Mr.Justice A.K.Chatterjee, Vice-Chairman.  
Hon'ble Mr.M.S.Mukherjee, Administrative Member.

UMA PROSAD MAZUMDAR

Vs.

BIKASH CHANDRA PODDAR

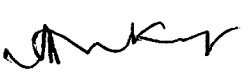
For the applicant : Mr.N.Bhattacharjee, counsel.

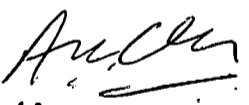
For the respondent : Mr.M.S.Banerjee, counsel.  
(official)

O R D E R

Heard the ld.counsel for the petitioner in the M.A. and the ld.counsel for the official respondents. We do not consider that the petitioner in the M.A. is a necessary and a proper party and as such, he cannot be added as a party in the O.A. in question.

2. The M.A. is accordingly rejected.

  
(M.S. Mukherjee)  
Administrative Member

  
(A.K. Chatterjee)  
Vice-Chairman